

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NO. 476 OF 2016 IN
DFR NO. 2280 OF 2016**

Dated: 20th February, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

Maharashtra Veej Grahak Sangatana ...Appellant(s)

Vs.

Maharashtra Electricity Regulatory Commission & Ors. ...Respondent(s)

Counsel for the Appellant(s) : Mr. Meet Malhotra, Sr. Adv.
Mr. R.K.Mehra
Mr. Soumik Ghosal
Mr. Abhishek Upadhyay
Ms. Himanshi Andley
Mr. Devender Singh

Counsel for the Respondent(s) : Ms. Ramani Taneja for R.3 (MSEDCL)

ORDER

Learned counsel for the Appellant states that a substantive appeal being Appeal No. 108 of 2016 filed by Respondent No.3/Maharashtra State Electricity Distribution Company Limited is admitted by this Tribunal. The said appeal challenges the same order which is challenged in this appeal. Counsel states that if the Appellant herein is impleaded in that appeal being Appeal No. 108 of 2016, the Appellant does not wish to prosecute the instant appeal because he can raise all the points in that appeal. Counsel states that in that event, the Appellant would withdraw this appeal. Counsel for Respondent No.3 is present. In the circumstances we direct Respondent No.3 to implead the Appellant herein as a party respondent in Appeal No. 108 of 2016.

The instant appeal is allowed to be withdrawn and is disposed of as withdrawn. We make it clear that we have expressed no opinion on the merits of the case.

(I. J. Kapoor)
Technical Member

ts/sh

(Justice Ranjana P. Desai)
Chairperson